

State Vs Salman @ Pintu
FIR No: 124/2015
under Section 302 IPC
PS: Sarai Rohilla

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Vishal Gosain, Ld. Counsel for accused/applicant
(through V/C).

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail in view of directions dated 18.05.2020 of the High Powered Committee.

Reply/report has been received from IO as well as concerned jail superintendent. The same be taken on record.

Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 05.02.2015. Accused/applicant was falsely implicated in this case and he had not committed the offence in question. Investigation of the case has already been completed and conclusion of trial is likely to take time. Accused/applicant is having absolutely clean antecedents and is not a previous convict. The case of accused/applicant is squarely covered within the ambit of minutes of meeting dated 18.05.2020.

On the other hand, Ld. Addl. PP for State submits that accused/applicant is not entitled to interim bail as one punishment

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State Vs Salman @ Pintu

FIR No: 124/2015

dated 23.07.2018 was imposed upon accused/applicant on account of recovery of prohibited article in jail. Allegations against accused/applicant are of very serious nature as he had committed murder of two persons.

In rebuttal, Ld. Counsel for accused/applicant has relied upon a case titled as **Behruddin Vs. State of NCT of Delhi i.e. Bail Application No.1142 of 2020 decided on 11.06.2020.**

I have duly considered the rival submissions. I have perused the record carefully. I have also gone through the aforesaid judgment relied upon by Ld. Counsel for accused/applicant.

As per prosecution case, accused/applicant had committed murder of two persons i.e. Ruksana and her minor son i.e. Shamshad aged about 03 years. As per report/reply received from concerned Jail Superintendent, one punishment dated 23.07.2018 was imposed upon accused/applicant as prohibited article was recovered from his possession and his conduct in jail is not good.

Allegations against accused/applicant are of very serious nature and keeping in view his conduct in jail, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

17/6/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020
302

State Vs Sumit
FIR No: 189/2020
under Section 394/411/34 IPC
PS: Civil Lines

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Vinay Tyagi, Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant submits that accused/applicant was falsely implicated in this case and he had not committed the offence in question. Investigation of the case has already been completed and conclusion of trial is likely to take time. Accused/applicant is in JC since 29.04.2020 and no useful purpose will be served by keeping him in JC. Accused/applicant is having absolutely clean antecedents and is not a previous convict.

On the other hand, Ld. Addl. PP for State submits that accused/applicant alongwith co-accused had robbed the complainant/victim after pressing his neck from behind. Accused persons had robbed the complainant/victim of his mobile phone and purse and had left him in semi unconscious stage. Name of accused/applicant is mentioned in the FIR itself.

I have duly considered the rival submissions. I have

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**State Vs Sumit
FIR No: 189/2020
under Section 394/411/34 IPC
PS: Civil Lines**

perused the record carefully.

Allegations against accused/applicant are of very serious nature. Previously also accused/applicant was involved in a similar case i.e. vide FIR No. 350/16 PS Civil Lines under section 356/379/411 IPC. Earlier bail application filed on behalf of accused/applicant was dismissed by Ld. ASJ vide order dated 28.05.2020. Investigation of the case is yet to be completed and charge-sheet is yet to be filed. Even statement of complainant/victim has not been recorded in Court. Possibility of tempering with the evidence/ witnesses cannot be ruled out at this stage. As per report of IO, incident in question was recorded in CCTV Camera and the CCTV Footage is being obtained.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant as requested.


17/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020

State Vs Mohd. Suhail
FIR No: 204/2019
under Section 304/308/34 IPC r/w Section 79 JJ Act
PS: Sadar Bazar (Case investigated by Crime Branch)

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. L.N. Rao, Ld. Counsel for accused/applicant
(through V/C).

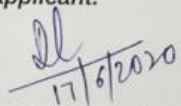
Heard. Perused.

Reply/report has been received from IO. The same be
taken on record.

Ld. Counsel for accused/applicant seeks adjournment on
the ground that he is not feeling well. Same is granted.

Now to come up on **20.06.2020** for arguments and disposal
of present bail application.

*It is pertinent to mention that on the NDOH also, bail
application will be heard through Video Conferencing as
requested by Ld. Counsel for accused/applicant.*


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020

NEW DELHI
09.06.2020

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State Vs Pankesh Kumar & Ors.
FIR No: 420/2018
under Section 395/397/120-B/34 IPC
PS: Karol Bagh

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Ms Neha Kapoor, Ld. Counsel for accused/applicant
(through V/C).

Heard. Perused.

Present application has been filed on behalf of accused/
applicant i.e. Veer Bahadur for grant of regular bail and/or in the
alternative for grant of interim bail for a period of two months.

Ld. Counsel submits that accused/applicant is in JC since
16.11.2018. Investigation of the case has already been completed and
even charge-sheet has been filed. Even charge was framed against
accused persons on last date of hearing. Conclusion of trial is likely to
take time. Accused/applicant has been falsely implicated in this case
and no material/evidence is available on record against accused/
applicant. Accused/applicant has already been granted bail in a case
in which he was initially arrested.

On the other hand, Ld. Addl. PP for State has strongly
opposed the application in hand. Ld. Addl. PP for State submits that all
accused persons i.e. applicant/accused and his accomplices were
arrested from the native place of accused/applicant. Accused/applicant

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17/6/2020

D/1883-13/99
PLAINTIFF / PETITIONER / DEFENDANT / ACCUSED / OTHER / ADVOCATE
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**State Vs Pankesh Kumar & Ors.
FIR No: 420/2018
under Section 395/397/120-B/34 IPC
PS: Karol Bagh**

refused to participate in judicial TIP Proceedings. During course of investigation, accused/applicant was identified by the complainant/victim. Complainant/victim was robbed of Rs.27.25 lacs (Indian and Foreign Currency). Accused persons had used pistols at the time of commission of offence. Accused/applicant is a habitual offender and previously also, he was involved in similar cases.

I have duly considered the rival submissions. I have perused the file carefully.

As per prosecution version, accused/applicant alongwith co-accused persons had robbed the complainant/victim of Rs.27.25 lacs (Indian and Foreign Currency) at gun point. All accused persons including present accused/applicant were arrested from the native place of accused/applicant. Accused/applicant refused to participate in judicial TIP proceedings, however, during the course of investigation, accused/applicant was identified by complainant/victim. Statement of complainant/victim as well as other eye witnesses is yet to be recorded in Court. Some co-accused persons are still absconding. Accused/applicant is involved in some other cases also of similar nature. It is pertinent to mention that earlier bail applications filed on behalf of accused/applicant have already been dismissed.

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17/6/2020

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State Vs Pankesh Kumar & Ors.
FIR No: 420/2018
under Section 395/397/120-B/34 IPC
PS: Karol Bagh

Keeping in view the aforesaid facts and circumstances and more particularly the seriousness of the offence and nature of allegations against accused/applicant, I am of the considered view that no ground for grant of interim bail or regular bail is made out. The application in hand is hereby dismissed and disposed of accordingly.

DL
17/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020

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State Vs Rashid Khan
FIR No: 213/2018
under Section 21 NPDS Act
PS: Crime Branch

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Kundan Kumar, Ld. Counsel for accused/applicant
(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/
applicant is on interim bail till 21.06.2020.

Reply/report has been received from IO.

As per reply/report, IO seeks some more time to verify medical
documents annexed with present application.

Time is granted.

Now to come up on **20.06.2020** for arguments and disposal of
present application.

IO is directed to file report on NDOH i.e. 20.06.2020 positively
after verification of the documents annexed with application in hand.

It is pertinent to mention that on NDOH also the present
application will be taken up through Video Conferencing as requested
by Ld. Counsel for accused/applicant.


17/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020

State Vs Mangal @ Lala
FIR No: 149/2017
under Section 302/411/34/120-B IPC
PS: Sarai Rohilla

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Suraj Prakash Sharma, Ld. Counsel for
accused/applicant (**physically present**).

Heard. Perused.

Present application has been filed on behalf of accused/
applicant namely Mangal @ Lala for grant of interim bail for a period of
45 days.

Ld. Counsel for accused/applicant submits that accused/
applicant is in JC since 13.05.2017. Accused/applicant is having two
younger brothers and one sister and they are totally dependent upon
accused/applicant. Mother of accused/applicant is also totally
dependent upon him for her daily needs. Co-accused namely Rahul @
Saubhagya has been granted interim bail vide order dated 10.06.2020.

On the other hand, Ld. Addl. PP for State submits that
application in hand is without merits and the same is liable to be
dismissed. Accused/applicant is habitual offender and previously also,
he was involved in several cases.

I have duly considered the rival submissions. I have
perused the record carefully.

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17/6/2020

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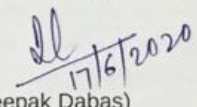
State Vs Mangal @ Lala
FIR No: 149/2017
under Section 302/411/34/120-B IPC
PS: Sarai Rohilla

As per prosecution version, accused/applicant alongwith co-accused had caught hold of victim i.e. Amarchand and tried to snatch his bag. However, Amarchand raised Alarm and resisted to give bag to accused persons and had even thrown his bag towards complainant. After seeing this the accused persons fired towards Amarchand who later on expired.

Allegations against accused/applicant are of very serious nature. Accused/applicant is a habitual offender and previously also, he was involved in several cases i.e. vide FIR No. 285/15 PS Civil Lines, 362/15 PS Civil Lines and 113/16 PS Civil Lines.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020